

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.11438/2024

(Arising out of impugned final judgment and order dated 24-07-2024 in A482 No. 22320/2024 passed by the High Court Of Judicature at Allahabad)

SURYA PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.187779/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Prem Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing certified copy of the impugned judgment is allowed.

In our view this is a fit case where the petitioner and the second respondent should explore the possibility of mediated settlement.

Issue notice returnable on 21st October, 2024.

In the meanwhile, there shall be stay of further proceedings in connection with Case No.727 of 2024 pending in the Court of Civil Judge, Junior District/(F.T.C.) (C.A.W.), Sonbhadra.

A copy of this order be forwarded with the notice.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)